

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 313**  
IA-3121/2024  
In  
IB-1329(ND)/2019

**IN THE MATTER OF:**

Mr. Adbridge Communications India Pvt. Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Auto Mobiles Sterlind (India) Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Mr/Ms. Tapas Gaur along with Liquidator  
Mr. Pankaj Kumar Singhal, Liquidator

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-3121/2024:-**

This application has been filed seeking the following prayers:-

- *Allow the present application filed by the Liquidator of the Corporate Debtor under section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking extension of Liquidation Process by 6 (Six) Months and extend the Estimated date of closure of Liquidation process till 15th December, 2024:*

It is submitted by the Learned Counsel appearing for the Liquidator that some Interlocutory applications are pending adjudication and therefore, prayed for extension of the Liquidation Process by six months.

Having regard to facts and circumstances of the case, we deem it appropriate to grant extension of six months from 15.06.2024.

**IA disposed of.**

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**